

IRDAI/F&A/CIR/MISC/26/2/2022

February 16, 2022

## Circular

## **All CEOs of FRBs**

Sub: Holding more than one Certificate of Registration to one group – IRDAI (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) Regulations, 2015

- 1. Clause (d) of sub section (9) of Section 2 of Insurance Act, 1938 provides that a "foreign company" engaged in reinsurance business can transact the business of reinsurance through a branch in India.
- 2. Accordingly, it is clarified that where the 'applicant' as defined under Regulation 2(b) of the IRDAI (Registration and Operations of Branch Offices of Foreign Reinsurers other than Lloyd's) Regulations, 2015 falls within a group, no other entity of that group shall be eligible to apply for Certificate of Registration to act as Foreign Reinsurance Branch in India.
- 3. This Circular is issued in accordance with the powers conferred under sub section (1) of section 14 of Insurance Regulatory and Development Authority Act, 1999.
- 4. The above instruction comes into force from the date of this Circular.

S N Rajeswari (Member-Distribution & I/C of Finance)